C.P. No. 247 of 200 M.A. No. 2769 of 2000 in O.A. No. 783 of 1999

New Delhi, dated this the 29th August, 2001 HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A) HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter

Shanti Prasad & Others Vs. Union of India & Others

In the C.P.

Shanti Prasad & Others

.. Petitioners

(By Advocate: Mrs. Meera Chhibber)

Versus

Shri N. Krishnamoorthy, Director General (Works) C.P.W.D., Nirman Bhawan, New Delhi.

.. Respondent

(By Advocate: Shri M.K. Bhardwaj proxy counsel for Shri A.K. Bhardwaj)

ORDER (Oral)

S.R. ADIGE, VC (A)

Heard both sides.

- 2. Mrs. Chhibber complains that Respondents have not issued the G.P.F. Pass Book to applicants and applicants are continuing to be paid through hand receipt bills instead of being paid through Register 58 as is required in terms of DOPT O.M. dated 10.9.93.
- The C.P. is disposed of with a direction G.P.F Accounts that Respondents to ensure to applicants of name opened in the are They should also be paid forthwith.

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their emoluments through Register 58 and not through hand receipt bills if rules and instructions so require. These directions should be implemented within two months from the date of receipt of a copy of this order.

- 4. If any grievance still survives including claim for one day off it will be open to applicants to agitate the same through appropriate original proceedings in accordance with law, if so advised.
- 5. With the above directions the C.P. is dropped. Notices discharged.

(Dr. A. Vedavalli) Member (J)

(S.R. Adige) Vice Chairman (A)

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